

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 20487/2023

(Arising out of impugned final judgment and order dated 15-11-2022 in WA No. 9298/2006 26-04-2023 in CMRAD No. 11/2023 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

GENERAL MANAGER, THE PRESS TRUST OF INDIA & ORS. PETITIONER(S)

VERSUS

A.K. UPPAL (ASHWANI KUMAR UPPAL) RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.121005/2023-CONDONATION OF DELAY IN FILING and IA No.121006/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 06-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI  
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Trideep Pais, Sr. Adv.  
Mr. Anurag Ranjan, Adv.  
Mr. Abhik Kumar, Adv.  
Ms. Seema Neb, Adv.  
Ms. Shweta Kapoor  
Mr. Rinku Mathur, Adv.  
Ms. Geetanjali Mehlwal, Adv.  
Ms. Kamakshi S. Mehlwal, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

1. Delay condoned.
2. Issue notice on the petitioner taking steps within four weeks. Dasti service, in addition, is permitted. List thereafter.
3. In the meantime, the proceedings in the Contempt Petition initiated by the respondent shall remain stayed.

(POOJA SHARMA)  
COURT MASTER (SH)

(NAND KISHOR)  
COURT MASTER (NSH)